

श्री मधु लिमये : यह उन्होंने नहीं कहा था...

**SHRI JAGANATH RAO :** He said that. Therefore, there is no question of comparing as to what a civil servant should get and what a minister should get. What is being given is just to see that the minister gets some salary and allowance so that he can make both ends meet honourably. As suggested by them no minister should go out of the way. For the prerequisites that are enjoyed by the ministers, they pay income-tax ; not that they are free : we are not immune from payment of income-tax. We pay income-tax on perquisites

**SHRI KANWAR LAL GUPTA :** Not on amenities and facilities.

**SHRI JAGANATH RAO :** We are paying on amenities and cars and everything. (*Interruption*). Therefore, we should not bring in socialism when we talk of this.

श्री मधु लिमये : मंत्री महोदय कहते हैं कि इस बारे में सोशलिज्म की बात नहीं करनी चाहिए इस का तो मतलब यह हुआ कि जब प्राप चाहेंगे तो समाजवाद की बात करेंगे और जब नहीं चाहेंगे तो नहीं करेंगे।

**MR. DEPUTY-SPEAKER :** The scope of the motion is very limited.

**SHRI JAGANATH RAO :** As I said at the outset, the scope of the motion is very limited. According to the motion there should be no discrimination between Cabinet Ministers and the Prime Minister and the Deputy Prime Minister, but the Members who took part in the debate have questioned the very basis of ministers' salaries and allowances. That is what I am saying.

It is also said that because we are a poor country and because we want to develop a socialistic pattern of society the disparity between the poor and the rich should not be so wide. That is what he said. But the disparities are inherent in our economy. They cannot be removed in a day.

श्री मधु लिमये : राजादी को प्राप्त हुए 21 साल हो गये लेकिन यह असमानताएं बढ़ रही है।

**SHRI JAGANATH RAO :** The disparity can be removed only by bringing the poor to the level of the rich and not by pulling down the rich. Therefore, there is no basis in the argument of the hon. Member. I oppose the motion. I support my stand and not his motion.

**MR. DEPUTY-SPEAKER :** I shall now put Shri Madhu Limaye's motion to the vote. The question is :

"This House recommends that the following amendment be made in the Ministers' Residences (Amendment) Rules, 1967, published in the Gazette of India by Notification No. G. S. R. 1801, dated the 9th December, 1967 and laid on the Table on the 13th February, 1968, namely :—

for rule 2, the following be substituted namely :—

"2. In the Ministers' Residences Rules, 1962, for rule 8, the following be substituted, namely :

"8. There shall be no discrimination in the matter of amenities provided in these Rules between any Ministers who are Members of the Cabinet." "

*The motion was negatived.*

10.29 hrs.

#### STATEMENT RE : COMMITTEE OF INQUIRY ON C.S.I.R.

**THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) :** In the course of a discussion in the Rajya Sabha on 28th March, 1968 on the affairs of the Council of Scientific and Industrial Research, I stated that a committee consisting Members of Parliament, scientific experts and other eminent persons will be appointed to enquire into the overall functioning of the Council and suggest ways and means of improving it.

Accordingly, the Prime Minister in terms of Article 57 of the Rules and Re-

gulations and bye-laws of the Council of Scientific and Industrial Research has appointed the Committee with the following personnel, and terms of reference :

**Personnel**

**Chairman :**

Shri Justice A. K. Sarkar, retired Chief Justice of the Supreme Court of India.

**Members—MPs.**

- |                              |             |
|------------------------------|-------------|
| 1. Shri Akbar Ali Khan       | Rajya Sabha |
| 2. Shri S. S. Bandare        | Rajya Sabha |
| 3. Dr. K. Ramiah             | Rajya Sabha |
| 4. Shri P. Venkatasubbiah    | Lok Sabha   |
| 5. Shri N. Dandekar          | Lok Sabha   |
| 6. Shri Chandrajeet<br>Yadav | Lok Sabha   |
| 7. Shri Inderjeet Gupta      | Lok Sabha   |

I would like to add that Mr. Dandekar's association with the committee is awaiting his consent to serve on it because he is away.

**Members—Scientists :**

1. Dr. C. R. Rao, FRS, Director, Indian Institute of Statistics, Calcutta.
2. Prof. M. G. K. Menon, Director, Tata Institute of Fundamental Research, Bombay.
3. Dr. M. S. Swaminathan, Director, Indian Council of Agricultural Research.
4. Dr. P. K. Kelkar, Director, Indian Institute of Technology, Kanpur.

**Member—Secretary :**

Shri N. Sehgal, Additional Secretary, Cabinet Secretariat.

**Terms of Reference :**

- (i) To review the personnel policies followed at various levels with reference to the Rules and Regulations in force and in particular, to look into the allegations of the irregularities brought to the notice of Parliament from time to time and to suggest any remedial measures necessary ;
- (ii) To enquire into the adequacy or otherwise of the existing policies in respect of payment of royalty, having regard to the following

object prescribed in the Memorandum of Association of the Council of Scientific and Industrial Research :—

"the utilisation of the results of the researches conducted under the auspices of the Council towards development of industries in the country and the payment of a share of royalties arising out of the development of the results of researches to those who are considered to have contributed to the pursuit of such researches."

- (H) To review the overall functioning of the Council of Scientific and Industrial Research and to suggest ways and means of improvement.

The committee will be requested to make every endeavour to complete its work within three months from the commencement of its deliberations.

18.33. hrs.

**\*NATIONAL DISCIPLINE SCHEME**

SHRI D. C. SHARMA (Gurdaspur) :  
Sir, on the floor of the House, we have referred to the plight of various categories of employees in this country. Sometime ago we had a discussion about the plight of engineers. Today I want to draw your attention to the woeful condition and the sad and deteriorating employment situation of the persons who once belonged to the National Discipline Scheme. I do not want to go into the history of the scheme, except to say that it was a many-sided scheme. Besides physical education, it also aimed at moral education and mental uplift. More than that, it was a scheme intended for the integration of the country by making use of the youthful material that we have in this land of ours.

After some time, a committee was appointed and the committee suggested that this scheme should be amalgamated with some similar schemes and it should be called the National Fitness Scheme. The Auxiliary Cadet Corps and other schemes of physical education were combined into this and it was suggested that there should be an